

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 51797 OF 2014

(Arising out of Order-in-Appeal No. IND/CEX/000/APP/43/2012 dated 08.02.2012
passed by the Commissioner (Appeals) Customs & Central Excise, Indore)

Bharat Sanchar Nigam Limited

A.B. Road
Morena (MP)

.....Appellant

VERSUS

**Commissioner of Central Excise & Customs
& Service Tax**

P.B. No. 10 Manik Bagh Palace
Indore

....Respondent

APPEARANCE:

NONE for the Appellant

Dr. Radhey Tallo, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50661/2022

DATE OF HEARING/DECISION : July 25, 2022

JUSTICE DILIP GUPTA :

It is stated by learned Authorized Representative appearing for the Department that a certificate in Form-IV has been issued regarding full and final settlement of the dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**